

train operations can commence, this year.

(b) and (c). Provision/introduction of additional train facilities is a continuous process subject to operational feasibility, availability of resources and traffic justification.

Guruvayoor-Mangalore Railway Line

850. SHRI P.C. THOMAS: Will the Minister of RAILWAYS be pleased to state:

(a) the present stage of the proposed Guruvayoor-Mangalore railway line project;

(b) the funds allotted for the railway line; and

(c) the details of the tentative plan of the project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) to (c). A railway line already exists between Kuttipuram and Mangalore. A survey was carried out for construction of Kuttipuram-Trichur (via Guruvayoor) railway line. Out of this, construction of Trichur-Guruvayoor is in progress for which an outlay of Rs. 8.00 crores has been provided during 1990-91. There is no proposal for construction of railway line from Guruvayoor to Kuttipuram (on Shoranur-Mangalore) at present.

SC/ST Backlog

851. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of RAILWAYS be pleased to state:

(a) whether backlog of reserved post meant for Scheduled Castes and Scheduled Tribes in various Railway zones has since been cleared;

(b) if not, the reasons therefor;

(c) whether any action plan has been prepared by railways to wipe out the backlog especially in higher cadres reserved for SC/STs; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) The backlogs in recruitment in the reserved quotes for SCs and STs in posts controlled by Zonal Railways have been cleared except in a few cadres on certain zonal Railways, particularly in Group C posts in technical categories due to reasons such as non-availability of SC/ST candidates, non-completion of selection process due to disturbed conditions in certain areas, non-availability of vacancies, etc.

(b) and (c). The posts in higher cadres are filled by promotion. Some backlog exist in promotional categories and steps are being taken to clear this. However, there are certain constraints like (i) non-availability of suitable candidates in the feeder categories and (ii) restrictions imposed by orders/injunction of Supreme Courts, high Courts/CATs restraining Railway Administrations from making reservation for the SCs/STs in promotion in such cadres where the representation on the SCs/STs has reached the extent of 15% for SCs and 7-12% for STs of the cadres strength.

Clearance to Project and Production Targets of ONGC

853. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the target set by the Oil and Natural Gas Commission for crude oil and natural gas production during 1990-91;

(b) whether the Government have received any investment proposals from the

ONGC for the development of L-II and L-III reservoirs of Bombay High and for laying the additional pipeline from its South-base of Hazira;

(c) whether the proposal has since been cleared by the Government;

(d) if so, the details thereof; and

(e) if not, the reasons for the delay?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): (a) The production targets of ONGC for crude oil during 1990-91 are given below:

	(MMT)
Crude Oil	32.12
NGL	0.88
	33.00

The target for production of Natural Gas during 1990-91 is 17.316 BCM.

(b) to (e). The proposal for development of L-II and L-III reservoirs of Bombay High are under examination of the Government. The Proposal for laying of additional pipeline from South Base in to Hazira has not been submitted to the Government by ONGC so far.

[*Translation*]

Damage Caused to Farmers Due to Breach in Ash Dam Project at Badarpur

854. SHRI TEJ NARAYAN SINGH:
SHRI RAJENDRA
AGNIHOTRI:

Will the Minister of ENERGY be pleased to state:

(a) whether Government's attention has been drawn to the news-item captioned 'Kisanon Ko Muavja Dene Kas Nirdesh' appearing in 'Jansatta' dated 28 November, 1990;

(b) if so, the outcome of the directions issued to the authorities of the National Thermal Power Corporation;

(c) whether the farmers, whose crops have been destroyed due to the breach in the Ash dam of Badarpur Power station have not so far been paid compensation in full; and

(d) if so, the steps being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKNE): (a) Yes, Sir.

(b) to (d). The National Thermal Power Corporation/Badarpur Thermal Power Station have not received any specific directions from the Lt. Governor of Delhi for payment of compensation to the affect farmers. Compensation can be paid by the concerned authorities only after assessment of the damages and the determination of the rate of compensation etc. which is being carried out by the Delhi Administration. Meanwhile, the Delhi Administration is releasing an amount of Rs. 1000/- per hectare to the affected farmers in the form of 'relief'.

[*English*]

Free Supply Offer of Crude by Iraq

855. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Iraq Government offered to India, crude oil free of charge not only for